Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.85 of 2013 in
DFR No. 267 of 2013

Dated : 22nd March, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Madhya Pradesh Audyogik Kendra Vikas Nigam (I) Ltd. **....Appellant(s)**

Versus

Madhya Pradesh Electricity Regulatory Commission **.... Respondent (s)**

Counsel for the Appellant (s): **Mr. M.G. Ramachandran**
Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s): **Mr. C.K. Rai for R.1**

ORDER

This is an Application to condone the delay of 95 days in filing the Appeal. It is stated that the main reason for the delay is pendency of the Review Petition before the State Commission, which in turn, dismissed the Review Petition on 21.12.2012. Thereafter, after preparation of the Appeal, the same has been filed before this Tribunal on 07.02.2013.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post for Admission on ***02.04.2013.***

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/rkt